

Dt. 7.8.2000.  
33. 1086/1999.

None for the applicant. Shri V.S.Masurkar, counsel for the respondents is present.

From the order sheet it is noted that the counsel for the applicant has remained absent on the last three dates. In view of this, the matter is adjourned today with a provision that in case the counsel for the applicant is not present on the next date, the OA is liable to be dismissed for default.

List the case on 15.9.2000 for admission.

S.L.Jain  
[S.L.JAIN]  
M[J]

D.S.Baweja  
[D.S.BAWEJA]  
M[A]

B.

(12) 15.9.2000.

There is none present for the applicant, Shri V.S. Masurkar, for the respondents.

We have carefully read the Roznama dated 7/8/2000. The case is therefore dismissed for non-prosecution. The applicant be informed.

S.L.Jain  
(S.L.JAIN)  
M[J]

B.N.Bachawani  
(B.N.BACHAWANI)  
M[A]